NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 34

C.P. (IB)/1215(MB)2022

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: ENCORE ASSET RECONSTRUCTION COMPANY PRIVATE LIMITED V/s D S KULKARNI & COMPANY THROUGH ITS PARTNERS MR. DEEPAK S. KULKARNI AND MRS. HEMANTI D. KULKARNI

Section 95(1) OF THE Insolvency And Bankruptcy Code, 2016

ORDER

1. Mr. Yash Jariwala, Ld. Counsel for the RP present. Mr. Saiee Nirgude, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Financial Creditor submits that report filed by the RP u/s 99(1) of the Code is filed before this Tribunal, however, the same is under scrutiny.
3. List this matter for further consideration on 15.05.2024.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/